

RBI/2015-16/199 DBR.AML.No.4897/14.06.001/2015-16

October 7, 2015

The Chairpersons/ CEOs of all Scheduled Commercial Banks/ Regional Rural Banks/ Local Area Banks/ All India Financial Institutions/ all NBFCs/ All Primary (Urban) Co-operative Banks /State and Central Co-operative Banks (StCBs / CCBs) /All Payment System Providers/ System Participants and Prepaid Payment Instrument Issuers/ All authorised persons including those who are agents of Money Transfer Service Scheme

Dear Sir/ Madam.

Implementation of Section 51-A of Unlawful Activities Prevention Act (UAPA), 1967- Update dated September 30, 2015 and October 2, 2015 of Al-Qaida Sanctions List

Please refer to our circular DBR.AML.No.3906/14.06.001/2015-16 dated September 18, 2015 on the captioned subject releasing the update issued vide press release No. 12037 dated September 9, 2015 regarding UNSCR 1267(1999)/ 1989(2011) Committee's Al Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has forwarded press release No. 12066 dated September 30, 2015 regarding addition of one entry to Al Qaida Sanction List and another press release No. 12067 dated October 2, 2015 regarding addition of six entries, issued by the United Nations Security Council (UNSC) Committee established pursuant to Resolutions 1267 (1999) and 1989 (2011) (copies enclosed). Press release pertaining to the update is available at: http://www.un.org/press/en/2015/sc12066.doc.htm and http://www.un.org/press/en/2015/sc12067.doc.htm.

A link to updated list of individuals and entities linked to Al Qaida is available at: http://www.un.org/sc/committees/1267/1267.pdf

3. Regulated Entities (REs) are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

बैंकिंग विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 13वीं मंजिल, शहीद भगत सिंह मार्ग, मुंबई - 400 001

फोन: 022-22701203, फैक्स: 022-22701239, ईमेल: <u>cgmaml@rbi.org.in</u>, वेबसाइट: www.rbi.org.in Department of Banking Regulation, Central Office, Central Office Building, 13<sup>th</sup> Floor, Shahid Bhagat Singh Marg, Fort, Mumbai – 400 001

Phone: 022-22701203, Fax: 022-22701239, E-mail: cgmaml@rbi.org.in, Website: www.rbi.org.in

4. REs are advised to strictly follow the procedure laid down in the UAPA Order

dated August 27, 2009 enclosed to our circular DBOD.AML.BC.No.

44/14.01.001/2009-10 dated September 17, 2009 and ensure meticulous

compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related

services held in the form of bank accounts of the designated individuals/entities are

concerned, action should be taken as detailed in paragraph 6 of the circular dated

September 17, 2009, mentioned above.

6. A link of press releases in which the relevant changes to the list are announced

are posted on the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/pressreleases.shtml

Yours faithfully,

(Lily Vadera)

Chief General Manager

Encl.: as above